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ITEM NO.41

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).36996/2012

(From the judgement and order dated 27/04/2012 in CMWP No.42068/2003 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHRI SAMAR SINGH

Petitioner(s)

VERSUS

STATE OF U.P AND ORS

Respondent(s)

Date: 21/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s)

Mr. M. Dutta, Adv.
Mr. P.S.Sudheer, Adv.
Mr. Rishi Maheshwari, Adv.
Mr. Anshul Gupta, Adv.
Mr. Raj Kumar Kaushik, Adv.

For Respondent(s)

Mr. Adarsh Upadhyay, Adv.
Mr. Sanjay Visen, Adv.
Mr. Utkarsh Sharma, Adv.
Mr. Vinay Garg, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the
respondent-State seeking time for production of record, the matter is
adjourned by four weeks.

| (S.K. Rakheja)
|Court Master

| |(Indu Satija)
| |Assistant Registrar

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